

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 104  
ANSWERED ON MONDAY, THE 18<sup>TH</sup> NOVEMBER, 2019  
KARTIKA 27, 1941 SAKA  
CSR POLICY  
QUESTION**

**104. SHRI SATYADEV PACHAURI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether any study has been carried out to check the effectiveness and implementation of CSR policy;**
- (b) if so, the details and the findings thereof; and**
- (c) the details of steps taken by the Government during the last 5 years for making the scheme more effective and result-oriented?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

**(a) & (b): No such study has been carried out by this Ministry.**

**(c): The Government has constituted High Level Committee (HLC-2015) in 2015 to suggest measures for improved monitoring of the implementation of CSR policies by the companies under section 135 of the Companies Act, 2013. Subsequently in the year 2018 another High Level Committee (HLC-2018) was constituted to review the CSR framework and make recommendations to develop a more robust and coherent CSR regulatory and policy framework, and underlying ecosystem. The HLC-2018 has submitted its report on 07<sup>th</sup> August, 2019 which is available on the Ministry's website at [www.mca.gov.in](http://www.mca.gov.in).**

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